

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO.IV)**

**(IB)-717/ND/2018**

Sanjay Kumar Jaiswal ...Applicant  
Vs.  
M/s. Amira Pure Foods Pvt. Ltd. ...Respondent

**Under Section:** Section 9 of IBC.

**Order delivered on 13.06.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**


For the Applicant  
For the Respondent

Ms. Anusha Nagarajan, Adv.  
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**ORDER**

Issue notice as to why the application to initiate CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 26<sup>th</sup> July, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**